

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2498
ANSWERED ON:15.03.2007
HIGH POWERED COMMITTEE ON DALIT ATROCITIES
Chinta Mohan Dr. ;Suman Shri Ramji Lal;Tirath Smt. Krishna

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Union Government has constituted a High Powered Committee keeping in view the increasing incidents of atrocities being perpetrated against the Dalits;
- (b) if so, the details alongwith composition and terms of reference thereof;
- (c) the recommendations submitted so far to the Government by the Committee and follow-up action taken thereon;
- (d) whether the Union Government has also ensured constitution of such high powered committees, at State, Division and District levels to implement the provisions of the SC/ST (Prevention of Atrocities) Act, 1989;
- (e) if so, the names of States which have constituted such committees so far; and
- (f) the names of States which have not constituted such committees alongwith the reaction of the Union Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a), (b) & (c) A Committee under the chairpersonship of the Hon'ble Minister (Social Justice & Empowerment) has been constituted on 29.03.2006 for effective coordination to devise ways and means to curb offences of untouchability and atrocities against Scheduled Castes(SCs) and Scheduled Tribes (STs) and effective administration/implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. While the Hon'ble Minister (Tribal Affairs) is the Special Invitee, the Secretaries in the Ministries of Social Justice & Empowerment, Tribal Affairs, Home Affairs, Law, and Department of Justice, National Commission for Scheduled Castes and National Commission for Scheduled Tribes, Joint Secretary (in charge of National Crime Records Bureau), Ministry of Home Affairs, two non-official representatives from amongst SCs and one non-official representative from amongst STs are Members and the Joint Secretary (Scheduled Castes Development), Ministry of Social Justice & Empowerment is the Member- Secretary.

Two meetings of the Committee have so far been held to review and monitor the effective implementations of these Acts by the State Governments/Union Territory Administrations.

(d), (e) and (f) Pursuant to the provision of Rules 16 and 17 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1995, the Union Territory Administrations/State Governments of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, Uttaranchal, West Bengal, Andaman and Nicobar Islands, Dadra and Nagar Haveli, Daman & Diu and Puducherry have constituted State level and District level Vigilance and Monitoring Committees.